

S.NO	Name of the Claimant (s)	Verification Form	Name of the AR	Principial Claimed	Interest Claimed	Delay Compensation	Others Claimed	Total Claimed	Verification of Contract / Agreement	Verification - Principal	Remarks - Principal	Verification - Interest	Remarks - Interest	Verification - Delay Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
1	Aatish Bansal	FILLED AND SIGNED.	SM	38,37,750	14,16,634	-	0	52,54,384	YES	30,72,250	Required Bank statements/supporting documents For 230000/-(30-5-2020),89250/-(30-05-2020),89250(30-11-2020),89250(13-01-2021),89250(19-02-20210	971982	Interest @8.85% only accepted as per agreement	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	40,44,232	Partly Accepted
2	Adil Ayaz	Signature of claimant has been physically Signed.	RB	14,49,000	5,56,537	-	0	20,05,537	Submitted valid Agreement for Sale	14,49,000	No Remark Pricipal Claimed and Receipt Match	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,49,000	Partly Accepted
3	Amit Singh	Joint names and the claim has been submitted and signed by both the holders. Declaration	RB	10,50,950	7,00,000	-	0	17,50,950	Sale agreement submitted	10,50,950	All Receipts available	0	No clause in the agreement that gives the benefit of interest to the claimant.	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	NA	10,50,950	Partly Accepted
4	Amrita Sinha	FILLED AND SIGNED	RB	19,42,500	9,85,588	-	0	29,28,088	YES	19,42,500	principal is verified with bank statements	9,87,157	Interest @8.5% as confirmed by GM enterprises	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	29,28,088	Fully Accepted
5	Amritendu Bhattacharya	Signature of claimant has been physically Signed.	RB	85,39,726	38,25,516	-	0	1,23,65,242	Submitted	87,84,721	Email sent by CD confirming the principal amount	31,06,815	Interest Calucalated @8.5% it is confirmed by CD through Mail	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	1,18,91,536	Partly Accepted
6	Anga Kuru	Signature of claimant has been physically Signed.	RB	46,54,905	11,28,329	-	0	57,83,234	Not Submitted valid Agreement for Sale	14,77,080	Receipts / proofs for Rs.31,77,825 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,77,080	Partly Accepted

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7	Anshu Shekhar	Signature of claimant has been physically Signed.	RB	42,70,000	1,84,776	0	0	44,54,776	Submitted valid Agreement for Sale	42,70,000	No Remark Pricipal Claimed and Receipt Match	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted			42,70,000	Partly Accepted
8	Anupam Kumar	claimant has been pasted as a picture. It is not physically or digitally signed Declaration not	RB	55,52,405	23,56,505	0	0	79,08,910	Submitted valid Agreement for Sale	33,55,003	Receipts / proofs for Rs.21,97,402 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	33,55,003	Partly Accepted
9	Ashish k	Signature of claimant has been physically signed	SM	5,00,000	-	-	0	5,00,000	Not Submitted	5,00,000	Amount was paid to GM infinite dwelling pvt ltd	0	NA	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
10	Azeem Ayaz	Signature of claimant has been physically Signed.	RB	18,48,000	9,34,839	0	0	27,82,839	Submitted valid Agreement for Sale	18,48,000	No Remark Pricipal Claimed and Receipt Match	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	18,48,000	Partly Accepted
11	BHAVAN I HARIHARAN	Form CA is not submitted	NA	59,26,400	-	-	0	59,26,400	Not Submitted	-	Receipts Not Avilable	0	NA	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
12	Bincy Mary Joseph	Signature of claimant has been physically Signed.	RB	14,57,050	11,12,753	0	0	25,69,803	Submitted valid Agreement for Sale	14,57,050	No Remark Pricipal Claimed and Receipt Match	0	Interest Calculation Rs.4,31,873 (Proof for Mentioned amount not Available)	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,57,050	Partly Accepted

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13	Dani Promod Kumar	Signature of claimant has been digitally signed	SM	41,33,775	18,89,920		0	60,23,695	Not Submitted valid Agreement for Sale	3,63,225	Receipts / proofs for Rs.37,70,550 not available		No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	3,63,225	Partly Accepted
14	Dhiraj Burnwal	Signature of claimant has been physically signed	SM	42,80,375	17,67,321	-	0	60,47,696	Submitted valid Agreement for Sale	42,80,375	no remarks, principal claimed and receipts match		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	42,80,375	Partly Accepted
15	Ganesh Das	Signature of claimant has been physically signed	RB	14,60,550	11,31,939	-	0	25,92,489	Submitted valid Agreement for Sale	14,60,550	no remarks, principal claimed and receipts match	616059	515880 (proof for mentioned amt not available)	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	20,76,609	Partly Accepted
16	GOPAL CHAKRA BORTY	NA	NA	0	-	-	0	-	Not Submitted	-	Receipts Not Avilable	0	NA	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
17	Gyan Prabhat	Signature of claimant has been physically Signed.	RB	13,00,000	7,08,953		0	20,08,953	Submitted valid Agreement for Sale	13,00,000	No Remark Pricipal Claimed and Receipt Match		No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	13,00,000	Partly Accepted
18	I V Padman abhan	Signature of claimant has been physically Signed.	RB	14,70,000	8,47,736	-	0	23,17,736	YES	1470000	4 Receipts are Avilable	882286.81	mail received from gm stating as project cancellation and accepted to pay @8.5% /SBI MCLR which ever higher rate	0	project is cancelled so no delay charges only interest charges	-	-	23,52,287	Fully Accepted

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19	Jaya Prabhakar (CA Mail)	Form CA is not submitted	NA	0	-	-	0	-	No agreements is submitted	-	Form CA is not submitted	0	no agreement is submitted	0	NIL	-	-	-	Rejected
20	Jitendra Kumar	Signature of claimant has been physically Signed.	RB	87,46,185	13,21,727	-	0	1,00,67,912	Submitted valid Agreement for Sale	87,46,185	no remarks, principal claimed and receipts match	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	87,46,185	Partly Accepted
21	KAMLESH KUMAR JHA	claimant has been pasted as a picture. It is not physically or digitally signed Declaration not	SM	12,42,250	7,43,277	-	0	19,85,527	Submitted valid Agreement for Sale	11,43,250	Receipts / proofs for Rs.99,000 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	11,43,250	Partly Accepted
22	KS Naveen Kumar	Signature of claimant has been not Signed	NK	72,79,580	15,91,991	-	0	88,71,571	Submitted valid Agreement for Sale	72,79,580	No Remark Pricipal Claimed and Receipt Match	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	72,79,580	Partly Accepted
23	lajwati	Signature of claimant has been digitally signed	RB	29,21,100	15,14,640	-	0	44,35,740	Submitted valid Agreement for Sale	-	Receipts Not Avilable	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
24	Mahantagoud Patil	Form CA has not been submitted	NA	0	-	-	0	-	Not Submitted	-	Receipts Not Available	0		0		-	-	-	Rejected

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25	Malita DSouza	claimant has been pasted as a picture. It is not physically or digitally signed Declaration not	SM	15,50,000	-		0	15,50,000	Not Submitted valid Agreement for Sale	15,50,000	No Remark Pricipal Claimed and Receipt Match		No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	15,50,000	Fully Accepted
26	Mayank Gupta	Signature of claimant has been digitally signed	RB	14,70,000	8,84,203		0	23,54,203	Submitted valid Agreement for Sale	13,70,000	Receipts / proofs for Rs.10,0,000 not available	894426	Interest Calculation Rs.10,223 (Proof for Mentioned amount not Available)	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	22,64,426	Partly Accepted
27	Mitin Raj	Signature of claimant has been not Signed	RB	21,90,000	3,38,429		0	25,28,429	Not Submitted valid Agreement for Sale	-	Receipts Not Avilable		No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
28	N ranganathan	Claim is against GM Infinite Dwelling and not against GMEPL	NA	39,57,000	21,31,509		0	60,88,509	No	As per Rera Order	No	No	No	0	NA	-	No	-	Rejected
29	Nitish Yn		NA	0	-		0	-	Not Submitted	-	Receipts Not Avilable			0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
30	PALLAVI SRIVASTAVA	Signature of claimant has been physically Signed.	SM	45,59,626	22,58,159		0	68,17,785	Submitted valid Agreement for Sale	45,59,626	No Remark Pricipal Claimed and Receipt Match		No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	45,59,626	Partly Accepted

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31	Pandhal araja U	Signature of claimant has been physically Signed.	RB	42,83,594	13,29,018		0	56,12,612	Submitted valid Agreement for Sale	42,58,594	Receipts / proofs for Rs.25,000 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	42,58,594	Partly Accepted
32	Pankaj Kumar Sahu Sibani Rout	Yes, But form is not notarized	SM			-		40,81,081	Submitted valid Agreement for sale and construction agreement	1,00,000	Principal Amount is not provided	0	Interest aamount is not mnetioned. There is no mention about interest clause in either of the agreement that gives benefit to claimant, in case the parties have they can send else interest amount is rejeected	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	1,00,000	Partly Accepted
33	Pankaj Sharma	Yes, But form is not notarized	RB	16,45,000	12,13,130	-	0	28,58,130	Submitted valid Agreement for sale and construction agreement	14,70,000	Proof not provided for 2 lakhs bank disbursement by SBI	0	There is no mention about interest clause in either of the agreement that gives benefit to claimant, in case the parties have they can send else interest amount is rejeected	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	of construction agreement, the claimant is entitled to receive sum Rs.7.50/- per sqare feet per month from the date of commencement	14,70,000	Partly Accepted
34	PANKAJA KUMAR SAHU	Signature of claimant has been Digitally signed	SM	40,81,081	18,79,794	-	0	59,60,875	Submitted valid Agreement for Sale	40,81,081	no remarks, principal claimed and receipts match	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	40,81,081	Partly Accepted
35	Parkirat Singh Bagga	Signature of claimant has been physically Signed.	SM	82,09,683	39,32,714		0	1,21,42,397	Submitted valid Agreement for Sale	85,05,000	Receipts / proofs for Rs.2,95,317 not available	3932714		0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	1,24,37,714	Fully Accepted
36	Parmeshwar Sharma	Signature of claimant has been physically Signed.	NK	10,40,000	7,00,000		0	17,40,000	Submitted valid Agreement for Sale	9,40,000	Receipts / proofs for Rs.1,00,000 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	9,40,000	Partly Accepted

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37	Pavan Hemannavar	NA	NA	0	-	-	0	-	Not Submitted	-	Receipts Not Available	0		0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
38	PIYUSH KUNAL	Signature of claimant has been physically Signed.	RB	14,00,000	8,07,108		28000	22,35,108	Submitted valid Agreement for Sale	14,00,000	No Remark Pricpal Claimed and Receipt Match	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	28,000	-	14,28,000	Partly Accepted
39	POORNA PRIYA N	Form CA has been duly filled and signed	RB	43,47,000	13,64,398		0	57,11,398	Submitted valid Agreement for Sale	41,58,000	Receipts / proofs for Rs.1,89,000 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	dddddd	-	-	41,58,000	Partly Accepted
40	Prerna Maheshwari	Signature of claimant has been physically Signed.	RB	4,67,250	1,85,099		0	6,52,349	Not Submitted valid Agreement for Sale	-	Receipts Not Available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
41	Priyanka Pandey	Signature of claimant has been physically signed	SM	-	-		-	1,50,000	-	1,50,000	receipts match for the total amount claimed	0		0		0	0	1,50,000	Partly Accepted
42	Pronob Kumar Mondal	Signature of claimant has been physically Signed.	RB	22,27,866	3,30,023		0	25,57,889	Submitted valid Agreement for Sale	14,60,500	Receipts / proofs for Rs.7,67,366 not available	761896	Interest Calculation Rs.4,31,873 (Proof for Mentioned amount not Available)	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	22,22,396	Partly Accepted

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43	RAJNISH KUMAR PAL	Signature of claimant has been physically signed	RB	43,45,977	23,46,827	-	0	66,92,804	Submitted valid Agreement for Sale	41,63,907	receipts for 182070 are not available	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	41,63,907	Partly Accepted
44	Raktim Dey	Signature of claimant has been physically signed	RB	20,88,460	11,69,698	-	0	32,58,158	Submitted valid Agreement for Sale	76,25,000	receipts are not available for 1325960	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	76,25,000	Fully Accepted
45	Rangana than N	Signature of claimant has not been made	RB	0	4,72,943	-	0	4,72,943	not submitted	-	0	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
46	Rohit Parihar	-	NA	-	-	-	-	-	-	-	0	0	-	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
47	Sameed Ahmed	Signature of claimant has been physically Signed.	SM	60,03,655	50,11,953	0	0	1,10,15,608	Submitted valid Agreement for Sale	60,16,552	Receipts / proofs for Rs.12,897 not available	0	No clause in the agreement that gives the benefit of interest to the claimant and Interest Calculation not found in PDF	-	-	NO	No	60,16,552	Partly Accepted
48	Sanjay Verma	Signature of claimant has been physically signed	RB	14,17,500	9,18,542	-	0	23,36,042	Submitted valid Agreement for Sale	14,17,500	All Receipts available	918542	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	23,36,042	Fully Accepted

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49	Santosh Kumar	-	NA	0	0	-	-	-	-	-	0	0	-	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
50	Saswati Subhasmita & Umakant Sethi	Yes	RB	20,30,000	15,02,498	-	0	35,32,498	Submitted valid Agreement for sale and construction agreement	20,30,000	Receipt and bank statement is provided for 5,80,000. Thus this claim is admitted. However for 14,50,000 mail form CD is received	0	There is no mention about interest clause in either of the agreement that gives benefit to claimant, in case the parties have they can send else interest amount is rejected	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	as per the clause of construction agreement, the claimant is entitled to receive sum Rs.7.50/- per square feet per month from the date of commencement	20,30,000	Partly Accepted
51	Shivankar Singh	Signature of claimant has been physically signed	SM	68,66,947	31,99,685	-	0	1,00,66,632	Submitted valid Agreement for Sale	68,66,947	no remarks, principal claimed and receipts match		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	68,66,947	Partly Accepted
52	subrahmanyam valavala	Signature of claimant has been physically signed	RB	14,00,000	12,48,121	-	0	26,48,121	Submitted valid Agreement for Sale	14,00,000	no remarks, principal claimed and receipts match		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,00,000	Partly Accepted
53	SUMATHI B NAIK	Yes	RB	42,97,860	24,58,761	-	0	67,56,621	Submitted valid Agreement for sale and construction agreement	42,97,860	Bank Statemnet is provided for all the paymnets made	2588107	Interest @8.85% + 2% only accepted as per agreement	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	67,56,621	Fully Accepted
54	sumit kumar	Signature of claimant has not been made	RB	53,28,776	17,29,165	-	249964	73,07,905	Submitted valid Agreement for Sale	55,58,865	principle amt claimed is les compared to when verified the receipts		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	55,58,865	Partly Accepted

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55	Surya Naga Jyothi Madala	Signature of claimant has been physically signed	RB	14,52,500	9,50,795	-	-	24,03,295	Submitted valid Agreement for Sale	14,52,500	no remarks, principal claimed and receipts match	0	-	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	14,52,500	Partly Accepted
56	Suseela Illendula	-	NA	0	0	-	-	-	-	-	0	0	-	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
57	Swati Lahiri	Signature of claimant has been physically signed	RB	-	-	-	-	1,13,39,566	Submitted valid Agreement for Sale	850000	receipts found for only 850000	0	No clause in the agreement that gives the benefit of interest to the claimant	0	N.A	0	N	8,50,000	Partly Accepted
58	Swati Nain	-	NA	0	0	-	-	-	-	-	0	0	-	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
59	Tanveer Pasha	Signature of claimant has been physically signed	NK	13,47,500	9,47,096	-	0	22,94,596	Submitted valid Agreement for Sale	13,47,500	no remarks, principal claimed and receipts match	-	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	13,47,500	Partly Accepted
60	Tejasvi Kisanrao Mhaske	Signature of claimant has been physically Signed.	SM	43,50,235	18,30,387	-	0	61,80,622	Submitted valid Agreement for Sale	43,23,235	Receipts / proofs for Rs.27,000 not available	1830387.575	Interest Calculation Matched	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	61,53,623	Partly Accepted

S.NO	Name of the Claimant (s)	Verification Form	Name of the AR	Principal Claimed	Interest Claimed	Delay Compensation	Others Claimed	Total Claimed	Verification of Contract / Agreement	Verification - Principal	Remarks - Principal	Verification - Interest	Remarks - Interest	Verification - Delay Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
61	TERENCE GLADWINE DSOUZA	Signature of claimant has been physically signed	RB	15,19,000	8,77,010	-		23,96,010	Submitted valid Agreement for Sale	15,19,000	no remarks, principal claimed and receipts match	0	NONE	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	15,19,000	Partly Accepted
62	UDAYA MBIKA GANESULA	Signature of claimant has been physically signed	RB	14,00,000	10,12,683	-	0	24,12,683	Submitted valid Agreement for Sale	13,99,900	100 rs difference	641638.6023	mail received from gm stating as project cancellation and accepted to pay @mclr rate 8.85%	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	20,41,539	Partly Accepted
63	Umesh Pednekar	Signature of claimant has been physically Signed.	RB	3400000	149768	0	0	3549768	submitted Constuction Agreement and sale agreemne t	34,00,000	Reciepts provided verified with bank statements	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Construction Agreement Clause 6.4 gives claimant to claim delay compensation but claimant has not been requested	0		3400000.00	Partly Accepted
64	Varun Nimabala Sonawane	Form is duly signed and notarised	RB					1,06,56,130	Valid sale and construction agreement is submitted	52,69,373	bank statement/Receipts is not available for payemnt dated- 13/6./2017, 15/03/2028, 23/01/2019, 13/03/2019/,27/04/2019	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Claimanyt has not asked for delay compensation	no	NIL	52,69,373	Partly Accepted
65	Venkata Abhiram Murarisetty	Signature of claimant has been Digitally signed	RB	53,33,125	18,13,278	-	0	71,46,403	Submitted valid Agreement for Sale	53,33,125	no remarks, principal claimed and receipts match	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	53,33,125	Partly Accepted
66	Venkata Narasimha	Signature of claimant has not been made	RB	54,42,038	27,15,606	-	0	81,57,644	Not Submitted	-	receipts not uploaded for the said amount	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected

S.NO	Name of the Claimant (s)	Verification Form	Name of the AR	Principial Claimed	Interest Claimed	Delay Compensation	Others Claimed	Total Claimed	Verification of Contract / Agreement	Verification - Principal	Remarks - Principal	Verification - Interest	Remarks - Interest	Verification - Delay Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
67	Vijayakumar Pulabai	NO	NA	0	0	0	0	0	Sale agreement submitted	0	NA	0	NA	0	NA	-	NA	0	Rejected
68	Vinith Ravindran	Signature of claimant has been physically signed	RB	56,51,100	4,99,083	-	0	61,50,183	Submitted valid Agreement for Sale	56,51,100	no remarks, principal claimed and receipts match	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	56,51,100	Partly Accepted
69	Yuvakrishnan (CA Mail)	Form CA is not submitted	NA	0	-	-	0	-	No agreements is submitted	-	Form CA is not submitted	0	no agreement is submitted	0	NIL	NO	NIL	-	Rejected
70	Yuvraj Pasi	Signature of claimant has been physically signed	RB	95,60,000	-	-	0	95,60,000	Submitted valid Agreement for Sale	2,00,000	receipt available only for 2lakhs	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	2,00,000	Partly Accepted
71	V.Rabindranath	Signature of claimant has been physically signed	RB	0	-	-	0	59,25,719	Submitted valid Agreement for Sale	57,94,000	Principal amount is verified with SBI home loan disbursal statement and receipt of 1,00,000	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	57,94,000	Partly Accepted
72	Pratik Barjatya	Not Submitted	NA	0	-	-	0	-	Submitted valid Agreement for Sale	49,00,000	Principal amount is verified with receipts	0	No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	49,00,000	Rejected

S.NO	Name of the Claimant (s)	Verification Form	Name of the AR	Principal Claimed	Interest Claimed	Delay Compensation	Others Claimed	Total Claimed	Verification of Contract / Agreement	Verification - Principal	Remarks - Principal	Verification - Interest	Remarks - Interest	Verification - Delay Compensation	Remarks - Delay Compensation	Others - Verification	Remarks - Others	Total Claim Accepted	Claim Status
73	B Aswini devi & kalyan Chakravarthi	Not Submitted	NA	0	-	-	0	-	Submitted valid Agreement for Sale	34,41,690	Principal amount is verified with receipts		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.5 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	-	Rejected
74	Mitin raj	Signature of claimant has not been made	RB	21,90,000	3,38,429	-	0	25,28,429	Not Submitted	-	Receipts are not submitted	0	-	0	-	-	-	-	Rejected
75	Sunil Kumar Prakash	Signature of claimant has been Digitally signed	RB	31,39,780	18,29,290	#####		51,99,226	Submitted valid Agreement for Sale	31,39,780	Principal amount is verified with receipts		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.4 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	2,30,156		33,69,936	Partly Accepted
76	Ansylm Oscar	Signature of claimant has been physically signed	SM	65,81,715	24,45,583	-	0	90,27,298	Submitted valid Agreement for Sale	57,69,400	Principal amount is verified with receipts		No clause in the agreement that gives the benefit of interest to the claimant	0	-	-	-	57,69,400	Partly Accepted
77	Bijoy Kumar Mishra	Signature of claimant has not been made	RB	50,47,571	23,26,858	-	#####	75,74,429	Submitted valid Agreement for Sale	49,31,187	Principal amount is verified with receipts		No clause in the agreement that gives the benefit of interest to the claimant	0	Clause 6.4 of Construction Agreement gives the benefit of claiming Delay Compensation, but claimant has not claimed and hence nothing is accepted	-	-	49,31,187	Partly Accepted